

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 91/MP/2018

Subject: Petition under Section 79(1)(b) read with Section 79(1)(f) and other applicable provisions of the Electricity Act, 2003 seeking adjudication of disputes and differences under the Power Purchase Agreement dated 31.07.2012 as amended on 19.12.2014 and 23.01.2018 in regard to non-payment of tariff and unilateral deduction of the monthly energy bills of the Petitioner by the Respondents.

Petition No.53/MP/2021
along with IA 26/2003 & 100/2023

Subject: Petition under Section 79(1)(b) read with Section 79(1)(f) and other applicable provisions of the Electricity Act, 2003 seeking adjudication of disputes and differences under the PPA dated 31.7.2012 as amended on 19.12.2014 and 23.1.2018 in regard to non-payment of tariff and unilateral deduction of capacity charges under the Bills of the Petitioner by the Respondents.

Petition No.61/MP/2021
along with IA. 28/2021 & 42/2022

Subject: Petition under Section 79(1)(f) and (k) of the Electricity Act, 2003 for adjudication of disputes arising on account of termination of the Power Purchase Agreement dated 31.7.2012 by Respondent Nos. 1 and 2.

Petition No.149/MP/2021

Subject: Petition under Section 79(1)(b) read with Section 79(1)(f) and other applicable provisions of the Electricity Act, 2003 seeking adjudication of disputes and differences under the Power Purchase Agreement dated 31.7.2012 as amended on 19.12.2014 and 23.1.2018 in regard to non-payment of tariff and unilateral deduction of capacity charges under the Bills of the Petitioner by the Respondents.

Petitioner : KSKMPL

Respondent : APSPDCL and 3 others.

Date of Hearing : **9.12.2024**

Coram : Shri Jishnu Barua, Chairperson
Shri Ramesh Babu V., Member
Shri Harish Dudani, Member

Parties Present: Shri Anand K. Ganesan, Advocate, KSKMPCL
Ms. Aishwarya Subramani, Advocate, KSKMPCL



Shri Sanjay Sen, Senior Advocate, AP Discoms
Shri S. Vallinayagam, Advocate, AP Discoms
Ms. Ruth Elvin, Advocate, AP Discoms
Shri K. Sudheer, AP Discoms
Shri T. Benarji, AP Discoms
Shri V. Venkateswarulu, AP Discoms

Record of Proceedings

Heard the learned counsel for the Petitioner and the learned Senior counsel for the Respondent AP Discoms, at length, on the issue of 'jurisdiction.' At the request of the learned counsels, the Commission directed the parties to file their short notes of arguments (not exceeding three pages) on or before **3.1.2025** after serving a copy on the other side.

2. These Petitions, along with IAs, will be listed for final hearing on **21.1.2025**.

By order of the Commission

**Sd/-
(B. Sreekumar)
Joint Chief (Law)**

